

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 348/TT/2019

- Subject** : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for two no. of assets under “WRSS VII” in Western Region.
- Date of Hearing** : 10.3.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
Shri P. S. Mhaske, Member (Ex-officio)
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd.
& 12 Others
- Parties present** : Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- a. Instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following assets:
- Asset-I: 1x125 MVAr Bus Reactor at Khandwa along with associated bays, and
Asset-II: 1x125 MVAr Bus Reactor at Dehgam along with associated bays.
- b. The subject assets were declared under commercial operation on 1.10.2010 and 1.11.2010 respectively and their tariff for 2014-19 period was allowed by



the Commission vide order dated 14.3.2016 in Petition No. 501/TT/2014. There is no projected Additional Capital Expenditure during 2014-19 and 2019-24 tariff periods. The Petitioner has filed rejoinder to the reply of MPPMCL vide affidavit dated 23.7.2020. The Petitioner has prayed that the tariff as prayed may be allowed.

3. The representative of MPPMCL submitted that reply filed by MPPMCL may be considered while allowing the tariff.
4. After hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

Sd/
(V. Sreenivas)
Deputy Chief (Law)

